O.M. No. 2/1/87-PIC-I, dated 16th April, 1987, a copy of which is given in Statement-II [Placed in Library See No LT-4640/871

Cell to Monitor early settlement of pensions claims

2638. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

- (a) whether any machinery or cell has been set up in the Ministry of Personnel to monitor the progress made by the various Ministries in settling the final pension claims:
 - (b) if so, details thereof;
- (c) if not, how it is proposed to ensure expeditious implementation Government orders relating to Fourth Pay Commission awards:
- (d) whether the Ministry of Health and the Directorate-General Health Services have not so far taken up pension revision of their officers: and
- (e) if so, the number of cases pending and action proposed to get all the pension cases settled quickly?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) to (c). Department of Pension & Pensioners' Welfare generally oversees the progress made in setting final pension cases by Ministries/Departments who administer pensions. With effect from 1.4.87 heads of Departments/Offices have been made accountable for ensuring that retiring employees are issued Pension Payment Orders on the date of retirement. Orders issued in implementation of Government decisions on the recommendations of the Fourth Central Pay Commission relating to pensions have been further followed up by directions to all Ministries/Offices and pension disbursing authorities that the

revised pensions should be brought into force latest by 31st July, 1987.

(d) and (e). As per the information obtained from the Ministry of Health. orders for revision of pension have already been issued by that Ministry in over 60% of cases. Action has been initiated by that Ministry to complete remaining cases expeditiously.

Duty drawback rate schedule for various export items

2639 SHRI H.B. PATIL: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have announced recently the drawback rate schedule for various export items after critically reviewing the data furnished by trade and collected from various other sources and also taking into account the changes incorporated in the Budget; and
- (b) if so, the details of the rate schedule thus announced?

THE MINISTER OF STATE IN THE **DEPARTMENT OF EXPENDITURE IN** THE MINISTRY OF FINANCE (SHRI B K GADHVI): (a) and (b) The revised duty drawback schedule was notified on the 30th May, 1987. The details of revised rates on exports effective from 1.6.87 are incorporated in Public Notice No. 9/87 dated the 30th May, 1987 issued by Ministry of Finance, Department of Revenue. Copies of the Public Notice are available for reference in the Parliament Library.

Cess collection for Beedi Workers Welfare Fund

2640. SHRI SYED MASUDAL HOSSAIN: Will the Minister of FINANCE be pleased to state:

(a) the amount of cess collected for Beedi Workers Welfare Fund in different States during the last three years, Statewise and year-wise details thereof; and